

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF ECONOMIC AFFAIRS**

RAJYA SABHA
UNSTARRED QUESTION No. 4075
TO BE ANSWERED ON: Tuesday, April 3, 2018/Chaitra 13, 1940 (Saka)
20:80 Gold Import Scheme

QUESTION

4075. by SHRI SARDAR BALWINDER SINGH BHUNDER:

Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that Government is examining the circumstances under which private parties were benefited under the 20:80 Gold Import Scheme;
- (b) if so, the complete details thereof; and
- (c) the names of trading houses that benefited from the scheme till November, 2014 with the volume of gold imported by these traders?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF FINANCE
(Shri P. Radhakrishnan)**

(a) to (c) Sir, as per information available with Department, a Preliminary Enquiry No. 4(A)/2016.III dated 18.05.2016 was registered by CBI regarding alleged misconduct of change in Gold Import Policy of Government of India to favour certain private entities.
